

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Service Tax Appeal No. 86965 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/618/18-19 dated 15.01.2019 passed by the Commissioner of GST & Central Excise (Appeals), Nashik.)

Shree Constructions

.....Appellant

**Plot No. 44, Opp. Corporation Bank,
S. No. 777/2/2, Near Govind Nagar,
Karmyogi Nagar, Nashik,
Maharashtra – 422 009.**

VERSUS

**Commissioner of Central Excise &
Service Tax, Nashik**

.....Respondent

**Plot No. 155, Sector P-34, NH,
Jaistha-Vaishakh CIDCO, Nashik,
Maharashtra – 422 008.**

APPEARANCE:

Shri Rajiv Luthia, Chartered Accountant for the Appellant

Shri Dilip Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85438/2022

Date of Hearing: 09.05.2022
Date of Decision: 09.05.2022

Matter has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" as submitted by the learned Counsel for the appellant. Copy of Form No. 16 SVLDRS-4 is received by the Appellant and the same is available in the case record.

2. Learned Authorised Representative for the respondent-department is present and acknowledges receipt of Form No. SVLDRS-4 copy.

3. Having regard to the submissions, the appeal stands dismissed as deemed withdrawn under section 127(6) of the Finance Act, 2019.

(Pronounced in open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

sujeet